

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

C.P. (IB)/133(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **M/S MITATRONICS V/s METAL POWER**
ANALYTICAL PRIVATE LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Ms. Pratibha Tiwari, Ld. Counsel for the Operational Creditor and Mr. Kaizad Dalal, Ld. Counsel for the Corporate Debtor are present.
- 2) Counsel for the Corporate Debtor seeks further time to file and place on record sur-Rejoinder. Time is allowed. Sur-Rejoinder be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance. Needless to say, sur-Rejoinder be placed on record by way of an Affidavit.
- 3) Stand over to 22.07.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare